



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शुक्रवार, जुलै २७, २००७ / श्रावण ५, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2007 (Mah. Act No. XXI of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,

Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXI OF 2007.

(first published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 27th July 2007).

An Act further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads

Bom.
III of
1959.

(३९८)

भाग आठ—९२

[किंमत : रुपये ९.००]

and Panchayat Samitis Act, 1961 for the purposes hereinafter appearing; and, therefore, promulgated the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2007 on the 12th June 2007;

Mah.
V of
1962.
Mah.
Ord.
IV of
2007.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

Short title and commencement. 1. (1) This Act may be called the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2007.

(2) It shall be deemed to have come into force on the 12th June 2007.

CHAPTER II

AMENDMENTS TO THE BOMBAY VILLAGE PANCHAYATS ACT, 1958

Amendment of section 10-1A of Bom. III of 1959. 2. In section 10-1A of the Bombay Village Panchayats Act, 1958,—

(i) in the first proviso, in clause (ii), for the words “three months” the words “four months” shall be substituted;

(ii) in the second proviso, for the words “three months” the words “four months” shall be substituted.

Bom.
III of
1959.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA ZILLA PARISHADS AND PANCHAYAT SAMITIS ACT, 1961

Amendment of section 12A of Mah. V of 1962. 3. In section 12A of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961,—

(i) in the first proviso, in clause (ii), for the words “three months” the words “four months” shall be substituted;

(ii) in the second proviso, for the words “three months” the words “four months” shall be substituted.

Mah.
V of
1962.

CHAPTER IV

MISCELLANEOUS

Mah. Ord. IV of 2007. 4. (1) The Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2007, is hereby repealed. Repeal of Mah. Ord. IV of 2007 and saving.

Bom. III of 1959. Mah. V of 1962. (2) Notwithstanding such repeal, anything done or any action taken under the Bombay Village Panchayats Act, 1958 or, as the case may be, the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the relevant Act, as amended by this Act.